## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.269/MP/2018 along with IA Nos. 22 & 26 of 2024

Subject	:	Petition under Section 142 of the Electricity Act, 2003 for noncompliance of the Commission's direction and dated 28.9.2017 in Petition No. 97/MP/2017.
Petitioner	:	Adani Power (Mundra) Limited (APMuL)
Respondents	:	Uttar Haryana Bijli Vitran Nigam Limited and Ors.
Date of Hearing	:	22.4.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Amit Kapur, Advocate, APMuL Shri Kumar Gaurav, APMuL Shri Sanjay Jain, Sr. Advocate, Haryana Discoms Shri Lokesh Sinhal, AAG, Haryana Discoms Ms. Ashima Gupta, Advocate, Haryana Discoms Shri Gaurav Gupta, Haryana Discoms Shri Vikrant Saini, Haryana Discoms Shri Vikrant Saini, Haryana Discoms Shri Bipin Gupta, Advocate, Rajasthan Discoms Shri Paramhans Sahani, Advocate, Rajasthan Discoms Shri K Parmeshwar, Sr. Advocate, MSEDCL Shri Tushar Mathur, Advocate, MSEDCL Shri Shreenivas Patil, Advocate, MSEDCL Ms. Nikita Choukse, Advocate, MSEDCL Ms. Himani Yadav, Advocate, MSEDCL Shri Sanhay Agarwal, MSEDCL Shri Nilesh Phalke, MSEDCL

## **Record of Proceedings**

During the course of the hearing, the learned senior counsel for the Respondents, Haryana Discoms, and MSEDCL made detailed submissions and concluded their respective arguments in the matter. Whereas, the learned counsel for the Respondents, Rajasthan Discoms, submitted that the dispute in regard to the consumption of domestic linkage coal brought under IPT for supply of power by APL to Rajasthan Discoms is pending for adjudication before the APTEL. 2. Due to a paucity of time, the learned counsel for the Petitioner, APL, in rejoinder could not commence its submissions.

3. Further, based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.

4. The matter remained part-heard and will be listed for the hearing on **23.5.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)